

# HIGH COURT OF JUDICATURE AT ALLAHABAD

## NOTIFICATION

**DATED: ALLAHABAD: JANUARY 23, 2025**

No. 120 /Admin. (Services)/2025

Sri Davender Kumar, Additional Civil Judge (Senior Division), Pratapgarh to be Civil Judge (Senior Division)/Additional Chief Judicial Magistrate, Lalganj Ajhara, Pratapgarh in the court shifted from district headquarter Pratapgarh in pursuance of Government Notification No./2024/876/VII-Nyay-2-2024-131G/2019 dated 25.10.2024, which was created vide G.O. No. 10/2016/870/Saat-Nyay-2-2016-85G/2012, dated 06.07.2016.

**BY ORDER OF THE HON'BLE COURT**

Sd/-  
(RAJEEV BHARTI)  
REGISTRAR GENERAL

No. 35/Admin. (Services)/2025 Dated: Allahabad : January 23, 2025

Copy forwarded for information & necessary action to:-

1. The Executive Chairman, U.P. State Legal Services Authority, Third Floor, Jawahar Bhawan Annexe, Lucknow-226001.
2. Pramukh Sachiv, Niyukti, U.P. Shasan, Lucknow.
3. Pramukh Sachiv, Nyay Evam Vidhiparamarshi, Uttar Pradesh Shasan, Lucknow.
4. The Director, Institute of Judicial Training & Research, Vineet Khand, Gomti Nagar, U.P. Lucknow (Through E-mail).
5. The Additional Director, Treasury, Camp Office, First Floor, New Treasury Building, Kutchery Road, Allahabad.
6. All the District & Sessions Judges, District Judiciary of the State of U.P. (Through E-mail).

The officer whose name mentioned above shall handover charge of his present post and shall proceed to take over charge of his new posting immediately or as per direction mentioned in D.O. Letter No. 35/Admin. (Services)/2022 dated 21.01.2022, if applicable.

The Certificates of handing and taking over charge may please be sent to the Deputy Registrar (Services), High Court, Allahabad forthwith.

The officer shall also mention therein personal ID no. allotted by the Court on the charge certificates.

Kindly refer to G.L. No. 27/Admin G-II dated 24.11.2021 wherein it has been directed that "District & Sessions Judges & Principal Judges of Family Courts to strictly ensure that no case remains pending in courts falling vacant on account of transfer etc. of presiding officers, unless the same is specifically barred.

That immediately upon handing over charge by the transferred Presiding Officer and the Court falling vacant as a result thereof, the staff attached to such vacant court be transferred to other courts/establishment."

7. The District Magistrate, Pratapgarh.

8. The Treasury Officer, Pratapgarh.
9. The Publication Secretary, U.P. Judicial Services Association Office, A- 1, River Bank Judges Colony, Lucknow.
10. The Senior Registrar, High Court, Lucknow Bench, Lucknow (Through E-mail).
11. The Registrar (Judicial) (Confidential), High Court, Allahabad (Through E-mail).
12. The Registrar (Judicial) (Budget), High Court, Allahabad (Through E-mail).
13. The Joint Registrar (Judicial) (Computer), High Court, Allahabad (Through E-mail).
14. The Joint Registrar (Judicial) (Inspection), High Court, Allahabad (Through E-mail).
15. The Deputy Registrar (Admin Miscellaneous- 2), High Court, Allahabad (Through E-mail).
16. The Deputy Registrar (G), High Court, Allahabad with the request to take necessary steps regarding Class III & IV employees.
17. The Assistant Registrar (Admin. A-3), Section, High Court, Allahabad (Through E-mail).
18. The Director, Printing & Stationary, U.P. Allahabad for publication of the notification in the next issue of the Gazette.
19. Private Secretaries to Hon'ble Judges with the request to place this notification before His/ Her Lordship's for kind perusal. (Through E-mail).

**BY ORDER OF THE HON'BLE COURT**

Sd/-  
(SATISH KUMAR PUSHKAR)  
DEPUTY REGISTRAR (SERVICES)